India Institute of Medical Sciences Act, 1956. [Placed in Library. See No. LT-4353/82].

(b) Certified Annual Accounts of the All India Institute of Medical Sciences, New Delhi, for the year 1980-81, and the Audit Report there, on, to,gether with a Review by Gov. eminent on the Accountg under subsection (4) of section 18 of the All India Institute of Medical Sciences Act, 1956. [Placed *in Library. See* No. LT-4393/82].

III. Annual Accounts of the Post-Graduate Institute of Medical Education and Research, Chandigarh for the year 1980.81, and the Audit Report thereon, together with a Review by Government on the Accounts, under sub-section (4) of Section 18 of the Post-Graduate Education and Research. Chandigarh, Act, 1966. [Placed in Library. See No. LT-4394/82].

IV. Annual Report and Audited Accounts of the Central Council for Research in Unani Medicine<sub>s</sub> New Delhi, for the year 1980-81. *[Placed in Library. See* No. LT-4395/82].

V. Annual Report an<sup> $\land$ </sup> Accounts of th<sub>e</sub> Cancer Institute, Madras, for th<sub>e</sub> year 1981-82, and the Auditors' Report on the Accounts. *IPlaccd in Library. See No.* LT-CAFSYBT].

Statements giving reasons for the delay in laying the papers mentioned at (I) to (IV) above. [Placed *in Library. See* No. LT-4397/82].

## The Prevention of Food Adulteration (Fourth Amendment) Rules, 1982 and related papers.

MISS KUMUDBEN M. JOSHL Sir, I a'so be to lay on the Table a copy each of th<sub>e</sub> following Notifications of the Ministry of Health and Family Welfar<sub>e</sub> (Department of Health), under sub-section (2) of section 23 of th<sub>e</sub> Prevention of Food Adulteration Act, 1954: —

(i) G.S.R. No. 422(E), dated the 24th July, 1982, publishing the Pre-

vention of Food Adulteration (Fourth Amendment) Rules, 1982 (in English and Hindi).

(ii) G.S.R. No. 504(E), dated the 20th July, 1982 publishing a corrigendum in English to the above notification. [Placed in Library. See No. LT-4486/82 for (i) and

## 1. Reports and Accounts (1978-79 and 1979-80) of the Indian Railway Con. strucMon Company Limited, New Dolhi and related papers.

## 2. Report<sub>s</sub> and Accounts (1978-79 and 1979.80) of the Rail India Technical and Economic Services Limited, New Delhi and related papers.

THE DEPUTY MINISTER IN THE MINISTRY OF RALWAYS AND IN THE DEPARTMENT \*OF PARLIAMENTARY AFFAIRS (SHRI MALLI-KARJUN): Sir, I beg to la<sub>y</sub> on the Table: —

I. A copy each (in English and Hindi) of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956: —

1. (i) (a) Third Annual Report and Accounts of the Indian Railway Construction Company Limited, New Delhi, for the year 1978.79, together with the Auditors' Report on the Accounts and the commentg of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working  $_0$ f the Company.

(ii) (a) Fourth Annual Report and Accounts of the Indian Rail way Construction Company Limited, New Delhi, for the year 1979-80, together with the Audi tors' Report on the Accounts and the comment<sub>s</sub> of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of  $th_e$  Company.

[*Placed in Library. See* No. LT-4439/82 for (i) and (ii)].

Papers laid

2. (i) (a) Fifth Annual Report and Accounts of the Rail India Technical' and Economic Services Limited, New Delhi for th<sub>e</sub> year 1978.79, together with th<sub>e</sub> Auditors' Report °n the Accounts and th<sub>e</sub> comments of th<sub>e</sub> Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the Company.

(i) (a) Sixth Annual Report and Accounts of the Rail India Technical and Economic Services Limited, New Delhi, for the year 1979-80, together with the Auditors' Report on the Accounts and the comment<sub>s</sub> of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the Company. [Placed in Library. See No. LT-4439/82 for (i) and (ii)].

II. Statements (in English and Hindi) giving reason<sub>s</sub> for th<sub>e</sub> delay in laying th<sub>e</sub> paper<sub>s</sub> mentioned at I above. [*Placed in Library. See* No. LT.4439/82].

#### **REPORT OF THE COMMITTEE ON PAPERS LAID ON THE TABLE**

SHRI ERA SEZHIYAN (Tamil Nadu): Sir, I beg to present the First Report of  $th_e$ Committee on Papers Laid on the Table on the Reports of  $th_e$  Public Enterprises.

# **REPORT OF THE JOINT COMMIT-TEE ON OFFICES OF PROFIT**

SHRI SYED RAHMAT ALI (Andhra Pradesh): Sir, I beg to lay on the Table<sup>a</sup> copy (in English and Hindi) of the Fourth Report of the Joint Committee on Offices of Profit.

## KErOBT OF THE RAILWAYS CON. VENTION COMMITTEE (1980)

SHRI SADASHIV BAGAITKAR (Maharashtra): Sir, T beg to lay on the Table a copy (in English and Hindi) of the Sixth Report of the Railway Convention Committee on 'Action taken by Government oni the recommeendation contained in t he Third Report of Railway Convention Committee (1980) on Review of the Existing Rules of Allocation of Railway Expenditure to Capital and Revenue Account, Depreciation Reserve Fund, Development Fund and Accident Compensation, Safety Amenities Fund." Passenger and

# REPORT OF THE JOINT COMMIT-TEE ON THE WORKING OF THE DOWRY PROHIBITION ACT, 19«1.

SHRIMATT USHA MALHOTRA (Himachal Pradesh): Sir, I beg to lay on the Table a copy (in English and Hindi) of the Report of the Joint Committee of the Houses to examine the qustion of the working of the Dowry Prohibition Act, 1981, and the amendments which may be made in the law for dealing effectively with the evil of dowry system.

## KVIDENUE TENDERED BEFORE THE JOINT COMMITTEE ON THE WORKING OF THE DOWRY PRO. HIBPTION ACT, 1961

SHRIMATI USHA MALHOTRA (Himachal Pradesh): Sir, 1 beg to lay on the Table the record of evidence tendered before the Joint Committee of the Houses to examine the question of the working of the Dowry Prohibition Act, 1961, and the amend. ments which  $ma_y$  be made ini the law for dealing effectively with the evil of dowry system.